

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA/310/00525/2018 & MA/310/00526/2018
in OA/310/00276/2018**

Dated Wednesday the 12th day of September Two Thousand Eighteen

PRESENT

HON'BLE MRS. JASMINE AHMED, Member (J)
&
HON'BLE MR. R. RAMANUJAM, Member (A)

1. Union of India rep by,
The Engineer in Chief,
Integrated HQ of Ministry of Defence (Army),
Kashmir House, Rajaji Marg,
New Delhi 110001.
2. The Chief Engineer,
Southern Command, Pune.
3. The Commander Works Engineer,
Military Engineer Services,
Pallavan Salai, Chennai 600002.Applicants/Respondents

By Advocate Mr. Gnanalingam for Mr. K. Rajendran

Vs

1. C. Subramani,
2. K. Charles,
3. C. Nesamani,
4. C. Loganathan.Respondents/Applicants

By Advocate M/s. R.S. Anandan

ORAL ORDER**(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J))**

MA 525/2018 has been filed by the respondents in OA 276/2018 for condonation of delay in filing MA 526/2018 seeking extension of time for compliance of the order of this Tribunal dt. 26.02.2018.

2. Heard. MA for condonation of delay is allowed. Delay condoned.
3. Learned counsel for the MA respondent/OA applicant has no objection in granting further time.
4. Accordingly, as a matter of last opportunity, two months' further time is granted to the OA respondents for compliance of the order of this Tribunal dt. 26.02.2018.
5. MA for extension of time is allowed.

(R.Ramanujam)
Member(A)

(Jasmine Ahmed)
Member(J)

12.09.2018

SKSI